

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs. Ishima Arora  
CC No. CBI- 64/2019

20.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused, hence list the matter for **23.09.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-20.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Sunny Tomar and etc.  
CC No. CBI- 516/2019

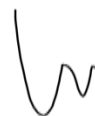
20.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused, hence list the matter for **23.09.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-20.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Sanjay Kumar etc.  
CC No. CBI- 45/2019

20.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **23.09.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-20.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Mohd. Abdul Aziz  
CC No. CBI- 455/2019


20.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused, hence list the matter for **23.09.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-20.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Reeta Handa etc.  
CC No. CBI- 233/2019

20.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **23.09.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-20.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nitin Kumar Arora  
CC No. CBI- 24/2019

20.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
Sh. Harsh Kumar Sharma, Ld. Counsel for accused no. 4 Surender Kumar Singhal.  
Accused no. 1 Nitin Kumar Arora, accused no. 2 Ishma Arora (wife of accused no.1) and accused no. 3 Vinod Kumar Arora are in JC and accused no. 5 Pradeep Kumar has already expired.( as apprised by Ld. Counsel appearing today through VC)

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

**At request, list on 23.09.2020.**

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-20.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS N. S. Bhangoo & Ors.  
CC No. 43/2019  
FIR No. RC/BD1/0004/E/2014  
U/s 420 r/w 120B IPC  
PS CBI

20.08.2020

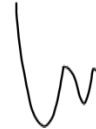
Present: Ld. PP for CBI.  
Sh. Sidharth Arora, Ld. Counsel for applicant/accused Gurmeet Singh through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Today the matter is listed for hearing on the bail application moved on behalf of applicant/accused Gurmeet Singh in the above mentioned case.

At request, list for addressing arguments on the aforesaid application on **14.09.2020 at 11 am.**

**Copy of this order be provided to the counsel for applicant/accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ, ROUSE  
AVENUE COURT, NEW DELHI-  
20.08.2020